

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.1578
TO BE ANSWERED ON. 20.09.2020**

SUB-CATEGORISATION OF SCs

**1578. SHRI SYED IMTIAZ JALEEL:
ADV. ADOOR PRAKASH:
SHRI ASADUDDIN OWAISI:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether in the wake of the Supreme Court examining afresh the possibility of sub-categorization of Scheduled Castes (SCs) and Centre initiative in this regard, as many as 17 States have opposed the Central proposal;
- (b) if so, the names of States which have supported and opposed this move;
- (c) the main reasons put forward by opposing States;
- (d) whether any meeting between the Centre and the States has been held in the recent past on the subject and if so, the outcome thereof;
- (e) whether creamy layer on the line of Other Backward Classes (OBCs) has also been included in the the Central proposal for sub-categorisation of SCs; and
- (f) if so, the details thereof and the time by which a reply is likely to be filed in the Supreme Court?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)**

(a) & (b): Government of Andhra Pradesh vide their letter dated 01.01.2005 forwarded a copy of Resolution dated 10.12.2004 passed by Andhra Pradesh Assembly with a request to take up the matter of Sub-categorisation of Scheduled Castes (SCs) in Parliament. Accordingly, a National Commission was constituted to examine the issue of Sub-categorisation of Scheduled Castes in Andhra Pradesh. The Commission in its report, submitted on 01.05.2008, had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of SCs. The Government has decided to seek views of the State Governments and Union Territory Administrations on the recommendation. So far 20 States and 2 Union Territories have responded. States of Assam,

Goa, Gujarat, Himachal Pradesh, Kerala, Madhya Pradesh, Manipur, Meghalaya, Odisha, Sikkim, Tripura, Uttarakhand and West Bengal and Union Territory of GNCT of Delhi have opposed the move and States of Andhra Pradesh, Chhattisgarh, Haryana, Jharkhand, Karnataka, Telangana and Punjab have supported the sub-categorisation of SCs. The Union Territory of Chandigarh has offered no comments in the matter.

(c): The opposing States are of the view that instead of sub-categorisation; proper mechanism should be devised to empower the poorest of the poor amongst the SCs through special schemes aimed at their social, educational and economic empowerment.

(d): No, Sir.

(e): No. Sir.

(f): Does not arise.
